

GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
QUESTION NO 21.04.2010
ANSWERED ON
MINIMUM WAGES BY CONTRACTORS TO WORKERS OF CWG .

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SHRI S.S. AHLUWALIA

Will the Minister of CO-OPERATION AND EMPLOYMENT be pleased to state :-

- (a) the details of the sites in the National Capital Region (NCR) of Delhi where construction projects funded by Central Government related to Commonwealth Games, 2010 are under implementation;
- (b) whether any survey carried out to ascertain inter-alia status of compliance of the Minimum Wages Act by the contractors at site;
- (c) if so, the findings thereof;
- (d) if not, the reasons therefor; and
- (e) the details of special efforts made, if any, keeping the spurt of construction activities in NCR of Delhi relating to Commonwealth Games, 2010 in view, to ensure compliance of the Minimum Wages Act, 1948 by contractors?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT

(SHRI HARISH RAWAT)

(a): Important construction sites in the National Capital Region (NCR) of Delhi related to Commonwealth Games, 2010 are J.N. Stadium, MDC National Stadium, I.G. Indoor Stadium, J.N. Sports Complex, I.G. Sports Complex etc.

(b) to (d): The Hon'ble High Court of Delhi while considering a Civil Writ Petition has set up a four-member Monitoring Committee on 3-2-2010, which is mandated to visit Commonwealth Games Construction sites, look into the complaints on harsh and unsafe working and living conditions, violation of provisions of labour laws etc. The matter is sub-judice.

(e): Both the Central Government and the Government of NCT of Delhi are the appropriate Governments relating to implementation of various labour laws in construction projects of Commonwealth Games in their respective jurisdiction. In this regard, the Central Industrial Relations Machinery had carried out regular inspections, distributed pamphlets containing details of the rights of workers under various labour laws etc. The Government of NCT of Delhi had also conducted inspections and ensured payment of minimum wages to the workers by the contractors.